

SHREE SAI PRAKASH ALLOYS PVT LTD

List of Creditors under clause (ca) of regulation 13(2) of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Category: List of operational creditors (Other than Workmen and Employees and Government Dues); Date of Commencement of CIRP: 30-09-2022; Revised List of Creditors as on 15-03-2023

(Amount in ₹)

S.No	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Meghalaya Power Distribution Corporation Ltd	05-03-2023	53,40,26,538.57	-	Operational Creditor	-	-	No	-	47,98,38,429.00	-	5,41,88,109.57	-	NOTE 1



Annexure - 8

Note 1 to List of operational creditors (Other than Workmen and Employees and Government Dues)

PARTICULARS	AMOUNT(Rs)
Total Claimed Amount	53,40,26,538.57
Contingent Claim with under noted observation	47,98,38,429.00
Claim not Admitted	5,41,88,109.57

NOTE: The Operational Claim of Meghalaya Power Distribution Corporation Ltd amounting to Rs 47,98,38,429 provisionally admitted as contingent claim as the claim is disputed and I have considered the under noted grounds for contingent claim:

1. The CD have entered an agreement dated 25/08/2017 with the claimant.
2. Again, the CD have entered an agreement dated 13/12/2017. Accordingly, as per submission made by the claimant, the total bill due till December, 2017 of Rs 42,14,93,302/- has been reduced to Rs 20,99,87,549/- in the month of December, 2017
3. The dispute related to the electricity bills of claimant is pending before the Consumer Grievance Redressal Forum, Shillong, Meghalaya for adjudication vide Application No. 01/2022.
4. The amount claimed by the claimant does not match with the records of the CD.
5. The admitted claim amount shall not be used in any way as evidence to affect the legal right of CD before any Forum or Court of Law. Hence, considering the above grounds the claim of Rs 47,98,38,429 admitted as contingent claim only without prejudice to the legal rights of the CD. The details are as under:

PARTICULARS	AMOUNT(Rs)
Claim related to 132 KV (As claimed & submitted in clarification by claimant)	16,55,20,577
Claim related to BNT-HT/33 & BNT-HT/33A (As claimed & submitted in clarification by claimant)	31,43,17,852
Total (Contingent claim)	47,98,38,429

6. In addition to the above observation/grounds, several other issues like the amount of huge claim, allowing the CD such a long period to use electricity, security deposit of CD, disputes etc. as involved in the claim amount.

